

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JODHPUR BENCH, JODHPUR**

1/5

**ORDER SHEET**

Original APPLICATION NO. 26 OF Jan 2001  
 Applicant(s) Narayan Shankar Respondent(s) U.O. 2 on.  
 Advocate for Applicant(s) Mr. J.K. Kaushik Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
-----------------------	------------------------

12/2/2001

Mr. J.K. Kaushik, Counsel for Applicant.

Register, put up in court for admission on 14/2/2001.

*Reegh*  
**REGISTRAR**  
**C.A.T., JODHPUR**

14/2/2001

Mr. J.K. Kaushik, Counsel for applicant.

Heard. The case is admitted. Issue notice to the respondents returnable on 18/4/2001.

*Impd*  
**A. P. NAGRATH**  
 Adm. Member

*Jim*  
**A. K. MISRA**  
 Jd. Member

18/4/2001

Mr. J.K. Kaushik, Counsel for applicant. Mr. M.A. Siddique Adv. Brief holder for Mr. N.M. Datta, enters appearance on behalf of all the respondents.

The respondents have filed their reply from which it appears that the Memorandum dated 6.7.2000 (Anney. A/2) which is challenged in this OA, has been withdrawn by the Department and the proceedings relating to recovery of the money involved, has been dropped. The

Regd. O.D. notices along with petition copy issued to R-1 to R-4 vide no 405 to 408

dt. 15.2.2001  
 R-1 to 3, awarded

R-4, award  
 16/4

*Revised copy filed*  
 28/4/01

*Alleg*  
 23/4

learned Counsel for applicant  
has also been informed by the  
applicant about this development  
in the case. In view of this, the  
present application does not survive  
now and is, therefore, disposed of  
as infructuous.

*hups*  
**A. P. NAGRATH**  
Adm. Member

*[Signature]*  
**A. K. MISRA**  
Judl. Member

Part II and III of Section 10  
in my presence on 28.2.07  
under of  
sec of  
of 19.2.07

Section 10(A) (Record)

*[Signature]*  
2